

the levelled site is handed over to the Civil Aviation Department. No firm date for completion of the work can be indicated at this stage.

Devolution of some additional Taxes from Centre to States

5307. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether any State (s) has/have demanded the devolution of some additional taxes to the States from the Centre ;

(b) if so, the names thereof and the nature of demand ; and

(c) the decisions taken by Government in this regard ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) No such demand has been received by the Government of India.

(b) and (c) Do not arise.

Facilities to Widows of Military Personnel

5308. PROF. NARAIN CHAND PARASHAR : Will the Minister of DEFENCE be pleased to state :

(a) whether the widows of the Military personnel who die on duty in peace time as distinguished from those who die in action have demanded the same facilities and concessions as are available to the later category ;

(b) if so, the decision taken by Government in this regard ; and

(c) if so, decision has been taken so far the likely date by which decision would be taken keeping in view their hardship ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (c) Government have

not received any demand or representation from widow or widows of military personnel who may have died on duty in peace time, for grant of the same facilities and concessions which are available to the widows of military personnel who die in action.

Settlement of Pension cases

5309. PROF. NARAIN CHAND PARASHAR : Will the Minister of DEFENCE be pleased to state :

(a) whether Government ensure the settlement of the cases of finalisation and payment of pension to ex-Servicemen soon after their retirement ;

(b) if so, the exact procedure followed in this regard and the normal time taken for the settlement and payment of pension to the retired military personnel after their retirement ;

(c) whether any cases of finalisation of Pension are still pending for settlement for over (i) 3 years; (ii) 2 years; (iii) one year and their number respectively ; and

(d) the reasons for this delay and the likely date of their settlement ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) Yes, Sir. As per the prescribed procedure, preliminary action for grant of normal retiring pension is to commence 12 months in advance of retirement in respect of service officers and 18 months in advance of retirement in respect of personnel below officer rank. The pension claims are required to be sent to CDA(P) Allahabad, six months and four months respectively in advance of the date of retirement in case of service officers and personnel below officer rank. The CDA(P) Allahabad is to sanction retiring pension one month prior to release/retirement of the individual.

(c) No, Sir. No case of normal retiring pension is pending finalisation with CDA (Pensions) for over (i) 3 years, (ii) 2 years, and (iii) 1 year.